

[Shri K. Baladhandayutham] an adjournment motion, If this matter cannot be brought before the House, what is the use of our being Members here? I do not know how to go about it. It is a matter of very great importance. About 2,500 employees in the city of Madras are without employment because of some controversy between the Centre and the State. The Finance Minister can get up and say that these people will not be retrenched.

MR. SPEAKER : We have been following the practice that on question of day to day administration no adjournment motions are allowed. This is also a matter which concerns the State Government. He may give notice of a Short Notice Question so that I may pass it on to the Minister.

SHRI K. BALADHANDAYUTHAM : Thank you.

MR. SPEAKER : My only fear is that the same excuse may not be trotted out. I will frame it in such a way that it becomes admissible, I hope the Minister will care for my advice also and not send it back.

12.31 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT,
INDIAN AIR TRAVEL TAX ACT,
CENTRAL EXCISE AND SALT ACT,
GOLD (CONTROL) ACT,
ETC. ETC.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : I beg to lay on the Table

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962;
 - (i) G.S.R. 306 published in Gazette of India dated the 11th March 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 328 published in Gazette of India dated the 18th March, 1972 together with an explanatory memorandum. [Placed in Library. See No. LT—1579/72]

- (2) A copy of Notification No. G.S.R. 196 (E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1972 under sub-section (3) of section 8 of the Inland Air Travel Tax Act, 1971. [Placed in Library. See No. LT—1578/72]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excise and Salt Act, 1944:—
 - (i) The Central Excise (Third Amendment) Rules, 1972, publishing in Notification No. G.S.R. 301 in Gazette of India dated the 11th March, 1972.
 - (ii) The Central Excise (Fourth Amendment) Rules, 1972, publishing in Notification No. G.S.R. 304 in Gazette of India dated the 11th March, 1972. [Placed in Library. See No. LT—1580/72]
- (4) A copy each of the following Notifications under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
 - (i) The Gold Control (Grant of Certificates) Amendment Rules, 1972 (Hindi and English versions) published in notification No. S. Q. 128 (E) in Gazette of India dated the 8th February, 1972.
 - (ii) S. O. 206 (E) published in Gazette of India dated the 17th March, 1972 containing corrigendum to the English versions Notification No. S.O. 128 (E) dated the 8th February, 1972. [Placed in Library. See No. LT—1581/72]
- (5) A copy of the Wealth-tax (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 165 (E) in

Gazette of India dated the 25th February, 1972 under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT—1582/72]

- (6) A copy of the Gift-tax (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S. O. 166 (E) in Gazette of India dated the 25th February, 1972, under sub-section (4) of section 46 of the Gift-tax Act, 1958. [Placed in Library. See No. LT—1583/72]
- (7) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S. O. 167 (E) in Gazette of India dated the 25th February, 1972 under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964 [Placed in Library. See No. LT—1584/72]
- (8) A copy of the Income-tax (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 175 (E) in Gazette of India dated the 6th March, 1972, under section 296 of the income tax Act, 1961. [Placed in Library. See No. LT—1585/72]

REVIEW AND ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPORATION LTD. CALCUTTA

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION : (SHRI BALGOVIND VERMA) Sir, on behalf of Shri Khadilkar. I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1970-71; and

- (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1970-71 along with the Audited Accounts and the Comments of Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1586/72]

REVIEWS AND ANNUAL REPORT OF TUNGABHADRA STEEL PRODUCTS LTD. AND NEYVELI LIGNITE CORPORATION LTD.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956.

- (1) (a) Review (Hindi and English versions) by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1970-71.
- (b) Annual Report of the Tungabhadra Steel Products Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—1587/72]
- (2) (a) Review (Hindi and English versions) by the Government on the working of the Neyveli Lignite Corporation Limited, for the year 1970-71.
- (b) Annual Report (Hindi and English versions) of the Neyveli Lignite Corporation Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1588/72]